

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 3160 of 2019

Kamlesh Tiwari Petitioner

Versus

1. The State of Jharkhand

2. Prabhu Dayal Gupta Opp. Party(s)

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Mr. R.P. Sinha, Advocate

For the State : Ms. Lily Sahay, A.P.P.

Order No. 05: Dated: 25th June, 2020

Per Ananda Sen, J.:

1. Heard the learned counsel for parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.
2. Issue notice to the opposite party no. 2 by ordinary process as well as by registered cover with A/D for which requisites etc. must be filed within two weeks.
3. List this case after appearance of opposite party no. 2 or after service of notice whichever is earlier.
4. In the meantime, further proceeding in connection with Town P.S. Case No. 131 of 2018 corresponding to G.R. Case No. 922 of 2018 pending in the court of learned Judicial Magistrate, 1st class, Palamu, shall remain stayed.

(ANANDA SEN, J.)